

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2460 OF 1990

New Delhi this 6th day of Dec. 1994.

Hon'ble Mr. J.P. Sharma, Member(J)

Hon'ble Mr. S.R. Adige, Member(A)

Mohd. Ashraf Khan
S/o Late Fatehbab Khan
aged 49 years
R/o 328, Lado Sarai
Mehrauli, New Delhi-30
(through S. R. Adige, advocate)

....Applicant

Versus

Union of India through
Secretary
Dept. of Science & Technology
Technology Bhavan
New Delhi-110 016.
(By Advocate Shri P. Ramchandani)

....Respondent

JUDGEMENT (Oral)

Hon'ble Mr. J.P. Sharma, Member(J)

None for the applicant. Shri Harjit Singh for the respondent.
The matter has been on board, but none appeared from the side of the
applicant even yesterday. It appears from the record that the case
was listed before the Deputy Registrar on 12th Aug. 1991 but none
was present on behalf of the applicant.

2. The case is that the applicant's service was terminated
by an office order of removal dated 16.5.1990. Since the applicant
is not interested in pursuing his case, this application is dismissed
in default and non-prosecution. Under the circumstances, parties are to
bear their own costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Sharma
(J.P. SHARMA)
MEMBER(J)